DELHI LEGISLATIVE ASSEMBLY Bulletin Part-I

(Brief summary of proceedings)

Thursday, 18th March 2010/ Phalgun 27, 1931(Saka)

No. 29

2.04 PM Dr. Yoganand Shastri, Hon'ble Speaker in Chair

- 1. 2.06 PM **Question Hour:** Starred question No. 41 was asked and replied.
- 2. 2.27 PM Members of the Bhartiya Janta Party walked out of the House due to unsatisfactory answer of the question.
- 3. 2.30 PM Members of Bhartiya Janta Party came in the House.
- 4. 2.31 PM Replies to starred questions No. 47 and 49 were asked and replied. Replies to starred question no.42 to 46, 48 and 50 to 60 & un-starred questions No.123 to 158 were placed on the table.
- 5. 3.01 PM **Special Mention (Rule-280):** The following Members raised matters under Rule 280:
 - 1. Shri Bharat Singh
- 6. 3.06 PM Shri Asif Mohd. Khan & Shri Ram Singh Netaji again raised the issue of grabbing the government land and threats given to them for raising this issue in the Assembly. The Chair asked the Hon'ble Members to provide details in writing and also the list & khasra numbers of aforementioned land so that this matter could be referred to the Privilege Committee.
- 7. 3.12 PM Special Mention contd...
 - 2. Dr. S.C.L. Gupta
 - 3. Ch. Surender Kumar
 - 4. Shri Mohan Singh Bisht
 - 5. Shri Sat Prakash Rana
 - 6. Shri Kulwant Rana
 - 7. Shri Jai Bhagwan Aggarwal
 - 8. Shri Sunil Vaidya

- 9. Shri Ramesh Bidhuri
- 10. Prof. Vijay Kumar Malhotra

8. 3.36 PM Papers laid on the Table:

Dr. A.K.Walia, Minister of Finance laid the copies of the following notifications:

- (i) No.F.3(24)/Fin(T&E)/2009-10/Jsfin/550 dated 10.12.2009 regarding amendment in the First Schedule of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005).
- (ii) No. F.10(16)/Fin(T&E)/2009-10/Jsfin/62 dated 01.02.2010 regarding amendment in the Delhi Entertainments & Betting tax Rules, 1997.
- (iii) No. F.10(16)/Fin(T&E)/2009-10/Jsfin/63 dated 01.02.2010 regarding rates of Entertainments Tax on DTH.
- (iv) No. F.12(5)/Fin.(T&E)/2007-08/Jsfin/92 dated 12.02.2010 regarding exemption of luxury tax to Delegates from CWG Federation and member countries of CWG Association, Technical Experts of International Sports Federation and Broadcasting/Media Right Holders of Commonwealth Games 2010 Delhi.
- (v) No. F.3(25)/Fin(T&E)/2009-10/Jsfin/94dated 15.02.2010 regarding amendment in the Delhi Value Added Tax Rules, 2005.
- (vi) No. F.12(3)/Fin(T&E)/Jsfin/147 dated 08.03.2010 regarding exemption of luxury tax to officials of Federation of International Hockey (FIH), Event Officials, Participating teams of 'Hero Honda Men's World Cup Hockey-2010'.
- **2. Prof. Smt. Kiran Walia, Minister of Social Welfare** laid the copy of the Delhi Juvenile Justice (Care & Protection of Children) Rules, 2009.

9. 3.38 PM Introduction of Bill

Dr. A.K.Walia, Minister of Finance introduced "The Indian Stamp (Delhi Amendment) Bill, 2010 (Bill No. 01 of 2010)" with the leave of the House.

10. 3.39 PM Shri Anil Bhardwaj, Hon'ble Member expressed his gratitude for unveiling the portrait of late Shri Umesh Lakhanpal, Senior Correspondent, Punjab Kesari in the Press Room at Old Secretariat, Delhi.

| 11. | 3.42 PM | Motion of Thanks on Lt. Governor's Address: Discussion on the following Motion of Thanks moved on 16 th March, 2010 by Smt.Barkha Singh: "That this House expresses its gratitude to Hon'ble Lt. Governor for his address delivered to the Assembly on 15 th March, 2010." Following Members participated in the discussion: 5. Shri Ramesh Bidhuri |
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| | | 6. Ch. Surender Kumar |
| 12. | 4.15 PM | House adjourned for tea break. |
| 13. | 4.40 PM | House reassembled. Hon'ble Speaker in Chair. |
| 14. | 4.41 PM | Discussion contd 7. Shri Shoaib Iqbal 8. Ch. Mateen Ahmed 9. Shri Shyam Lal Garg |
| 15. | 5.44 PM | Members of Bhartiya Janta Party walked out of the House. |
| 16. | 5.45 PM | Chief Minister replied to the debate on Motion of Thanks. |
| 17. | 6.10PM | Motion was put to vote and passed by voice vote. House adjourned upto 2.00 PM on 19 th March 2010 |

Delhi 18th March, 2010 Siddharath Rao Secretary